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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CRL.A. 1504/2014

SAROJ MITTAL

..... Appellant

Through: Ms. Vagisha Kochar and Mr. Chirag
Khurana, Advocates.

versus

THE STATE

..... Respondent

Through: Ms. Aashaa Tiwari, APP.

CORAM:

HON'BLE DR. JUSTICE S.MURALIDHAR

HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

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12.06.2015

CRL.M.A. No. 8895/2015 (for exemption)

1. Exemption allowed subject to all just exceptions.
2. The application is disposed of.

CRL.M.A. No. 8894/2015 (for directions)

3. The Court expresses its displeasure that its order dated 8th June 2015 has not been followed in letter and spirit. The order made it clear that the Appellant will be taken by a specially equipped ambulance to AIIMS and be kept under observation there till her condition stabilises. It is made clear that she will be “brought back to the Jail only after due certification by the

concerned specialists at AIIMS.” The Court expects the above direction to be complied strictly and will hold the Jail Superintendent, Tihar as well as Medical Superintendent, AIIMS personally liable if there is any further violation.

4. Both Jail Superintendent, Tihar and Medical Superintendent, AIIMS will file separate compliance report in the Court on the next date.

5. This order shall be communicated today itself by phone and fax/email both to Jail Superintendent as well as the Medical Superintendent for strict compliance.

6. List on 17th June 2015.

7. Order *dasti*.

S.MURALIDHAR
(Vacation Judge)

I.S.MEHTA
(Vacation Judge)

JUNE 12, 2015/dn